

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 951 of 2020

IN THE MATTER OF:

Crown Tobacco Company Pvt. Ltd.

....Appellant

Vs

Crale Foodlinks Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Mayank Kshirsagar, Mr. Darryl Periera and Mr. Parthasarathi Bose, Advocates

**For Respondent: Mr. Royston J. Pereira, Advocate for Respondent.
Mr. Kunal Cheema and Mr. Apoorv Shukla,
Advocates.**

ORDER
(Through Virtual Mode)

10.12.2020: Mr. Royston J. Pereira, Advocate appears on behalf of Respondent. He may file reply affidavit alongwith his vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Short written submissions, not exceeding three pages, alongwith compilation of judgments may also be filed by the parties with their pleadings.

Mr. Kunal Cheema, Advocate appears on behalf of Mr. Leonys Pereira and Mr. Craig Pereira, who are stated to be 50% shareholder and Directors of the

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Corporate Debtor. He submits that Mr. Leonys Pereira and Mr. Craig Pereira have been left out though they are necessary parties. He seeks and is permitted to file a properly constituted application seeking their impleadment as Party Respondents, it being pointed out that these persons were permitted to intervene in proceedings before the Adjudicating Authority. The application may be filed within two weeks with advance notice to learned counsel for the Appellant.

List the appeal 'for admission (after notice)' on **12th January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

am/gc